

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF YOGI INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	NAME OF CORPORATE DEBTOR	YOGI INFRASTRUCTURE PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	1 st Feb 2005
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies- Ahmedabad
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U45201GJ2005PTC045396
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	7, Ashokvatika Society, Opp. Narayan Nagar Society, Gorwa, Vadodara-390016, Gujarat, India
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	8 th June 2020 (NCLT, Ahmedabad Bench passed order dated 3 rd June 2020, C.P. (I.B.) No. 227/9/NCLT/AHM/2018 , order received by interim resolution professional on 8 th June 2020)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	5 th Dec 2020 [180 days from the date of commencement of Insolvency Resolution Process as the order received by interim resolution professional is on 8 th June 2020]
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Mr. Shalabh Kumar Daga Regn. No. IBBI/IPA-001/IP-P00071/2017-2018/10157
9.	ADDRESS AND EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: CA Shalabh Kumar Daga, Insolvency Professional, 405, Atlantis Enclave, Above Dinner Bell, Subhash Chowk, Gurukul, Memnagar, Ahmedabad-380052,Gujarat,India Email: jlnus.ahd@gmail.com
10.	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL.	Address: CA Shalabh Kumar Daga, Insolvency Professional 405, Atlantis Enclave, Above Dinner Bell, Subhash Chowk, Gurukul, Memnagar, Ahmedabad-380052,Gujarat,India Email: yogi.cirp@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	22 nd June 2020, i.e. 14 days from appointment date of CIRP order received on 8 th June 2020.
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL.	-
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS. (THREE NAMES FOR EACH CLASS).	-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against **YOGI INFRASTRUCTURE PRIVATE LIMITED** on 3rd June 2020 (Copy of order received on 8th June 2020)

The creditors of **YOGI INFRASTRUCTURE PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or before 22nd June 2020 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Shalabh Kumar Daga
(Interim Resolution Professional)
Regn. No. IBBI/IPA-001/IP-P00071/2017-2018/10157

Place: Ahmedabad (Gujarat)
Date: 10th June 2020

